DRAFT

GOODS AND SERVICES TAX RULES, 20--

REGISTRATION FORMATS

Note: Corresponding changes in the Model GST Law are being made separately. Comments, if any may kindly be given by 28th September 2016.

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Sr. No	Form	Content
	Number	
1	GST REG-01	Application for Registration under Section 19(1) of Goods and Services Tax Act, 20
2	GST REG-02	Acknowledgement
3	GST REG-03	Notice for Seeking Additional Information / Clarification /
		Documents relating to Application for
		< <registration amendment="" cancellation="">></registration>
4	GST REG-04	Application for filing clarification/additional
		information/document for
		< <registration amendment="" cancellation="" of<="" revocation="" td=""></registration>
5	GST REG-05	Cancellation>>
) 5	GST REG-05	Order of Rejection of Application for <registration amendment="" cancellation="" of="" revocation="">></registration>
6	GST REG-06	Registration Certificate issued under Section 19(8A) of the
0	GST REG-00	Goods and Services Tax Act, 20
7	GST REG-07	Application for Registration as Tax Deductor or Tax Collector at Source under Section 19(1) of the Goods and Service Tax Act, 20
8	GST REG -08	Order of Cancellation of Application for Registration as Tax
		Deductor or Tax Collector at Source under Section 21 of the Goods and Service Tax Act, 20
9	GST REG-09	Application for Allotment of Unique ID to UN Bodies/
		Embassies /any other person under Section 19(6) of the
		Goods and Service Tax Act, 20
10	GST REG-10	Application for Registration for Non Resident Taxable Person.
11	GST REG-11	Application for Amendment in Particulars subsequent to Registration
12	GST REG-12	Order of Amendment of existing Registration
13	GST REG-13	Order of Allotment of Temporary Registration/ Suo Moto
		Registration
14	GST REG-14	Application for Cancellation of Registration under Goods and Services Tax Act, 20
15	GST REG-15	Show Cause Notice for Cancellation of Registration
16	GST REG-16	Order for Cancellation of Registration
17	GST REG-17	Application for Revocation of Cancelled Registration under
		Goods and Services Act, 20
18	GST REG-18	Order for Approval of Application for Revocation of
		Cancelled Registration
19	GST REG-19	Notice for Seeking Clarification / Documents relating to
		Application for << Revocation of Cancellation>>
20	GST REG-20	Application for Enrolment of Existing Taxpayer
21	GST REG-21	Provisional Registration Certificate to existing taxpayer
22	GST REG-22	Order of cancellation of provisional certificate

Sr. No	Form	Content
	Number	
23	GST REG-23	Intimation of discrepancies in Application for Enrolment of
		existing taxpayer
24	GST REG-24	Application for Cancellation of Registration for the Migrated
		Taxpayers not liable for registration under Goods and
		Service Tax Act 20
25	GST REG- 25	Application for extension of registration period by Casual /
		Non-Resident taxable person.
26	GST REG-26	Form for Field Visit Report

Government of India / State Government Department of ------

Form GST REG-01

[See Rule ----]

Application for Registration under Section 19(1) of Goods and Services Tax Act, 20--

Part -A

1	Lega	al Name of the Business (As	men	tioned in PAN)					
2A	PAI	N(Enter PAN of the Business,	; PAN	of Individual in case of F	Proprietorship concern)				
2B	Ema	ail Address							
2C	Mol	bile Number							
Note	- Info	rmation submitted at Sr. No. 1	to 2C	above is subject to online v	erification before proceeding to fi	ll up Part-l	3.		
				Part −B					
3	3 Trade Name (Optional)								
4	4 Constitution of Business (Please Select the Appropriate)								
Prop	rieto	rship	¢	Partnership		¢			
Hind	u Und	divided Family	¢	Private Limited Company					
Publi	c Lim	ited Company	¢	Society/Club/Trust/Association of Persons					
Gove	rnme	ent Department	¢	Public Sector Undertaking					
Unlin	nited	Company	¢	Limited Liability Partnership					
Local	Auth	nority	¢	Statutory Body					
Forei	gn Li	mited Liability Partnership	¢	Foreign Company Regis	itered (in India)		¢		
Othe	rs (P	lease Specify)	¢				¢		
5		Name of the State			District	_			
5A		Sector, Circle, Ward, etc. as applicable							
5B	B Center Jurisdiction								
6		Option For Composition	Ye	es ¢ No ¢					

PAN as sp			_			_				
7	Date of commencement of b	usiness.			DD/I	MM/YYYY				
8	Date on which liability to pay	y tax arises			DD/I	MM/YYYY				
8A	Are you applying for registra person?	tion as a casua	l taxabl	le	Yes		No			
9	If selected yes in 8A, estimat registration	ed supplies and	d estim	ate	d net ta	x liability	during	the period of		
	Type of Tax		Turno	ver	(Rs.)			Net Tax Liability (Rs.)		
(i)	Integrated Goods and Service	e Tax (IGST)								
(ii)	Central Goods and Service Ta	x (CGST)								
(iii)	State Goods and Service Tax ((SGST)								
9A	If selected yes in 8A, period f	for which regist	tration	is r	equired	-				
	From	DD/MM/YYYY	,			DD/	/MM/YYYY			
10	Reason to obtain registration	1			l					
	1. Due to crossing the Thresh	old	9). Ag	gregato	or				
	2. Due to inter-State supply							other than facilitator to es of other suppliers)		
	3. Due to liability to pay as re	cipient of servi	ces 1	1. 1	axpaye	r selling th	rough	e-Commerce portal		
	change in the ownership of b	usiness (if		2. ۱	/oluntar	y Basis				
	Date of commencement of business. Date on which liability to pay tax arise Are you applying for registration as a person? If selected yes in 8A, estimated suppli registration Type of Tax Integrated Goods and Service Tax (IGS) Central Goods and Service Tax (SGST) State Goods and Service Tax (SGST) If selected yes in 8A, period for which From DD/MM Reason to obtain registration 1. Due to crossing the Threshold		1	.3.	Input Se	ervice Distr	ibutor	only		
	6. Due to de-merger						_	and/or services on xable persons		
	7. Due to change in constituti	ion of business	1	.5. (Other (N	ot covered	d abov	e) – Specify		
		tion of two or								
11.	Indicate Existing Registration	ns, if applicable	!							
Central Ex	ccise Registration Number									
Service Ta	x Registration Number									

State \	State VAT Registration (TIN)																		
Centra	al Sales Tax F	Registra	ation N	lumbe	er														
IEC No	o. (Importer	Exporte	er Cod	e Nun	nber)														
Corpo	Corporate Identity Number (CIN/ LLPIN/ FLLPIN/ FCRN)																		
GSTIN																			
Temporary Registration ID																			
12.	Address o	Address of Principal Place of Business																	
Buildir	ng No./Flat N	No.								Flo	or	No.							
Name	of the Prem	ises/Bu	uilding							Ro	ad,	/Stre	et						
Localit	ty/Village									Cit	y/[Distri	ict						
State										PIN	1 C	ode							
Latitud	de									Loi	ngi	itude							
Conta	ct Information	on																	
Office	Email Addre	ess						Offi	ice T	elep	ho	ne n	umber	STI	D				
Mobile	e Number							Offi	ice F	ax Number STD									
12A N	ature of pos	sessio	n of pr	emise	es.									.					
	Own	ı	Leased	l		Re	nted	d		Consent Shared									
12B N	ature of Bus	siness <i>F</i>	Activit	y bein	g carr	ied o	ut at	t ab	ove i	men	tio	oned	Premis	es (Pl	ease	tick a	pplica	ble)	
Factor	ry / Manufac	turing		¢	Wł	nolesa	ile B	usir	ness		¢		Retail	Busin	ess				¢
Wareh	house/Depo	rt		¢	Во	nded	War	eho	use		¢		Servic	e Prov	/ision	1			¢
Office	/Sale Office			¢	Lea	asing I	Busi	ness	S		¢		Servic	e Reci	pient	t			¢
EOU/	STP/ EHTP			¢	SEZ	<u>z</u>					¢		Input	Servic	e Dis	tribut	or (ISE	D)	¢
Works	S Contract			¢															
13. De	etails of Banl	k Accou	unts (s)	L						ı								
	I number of icant for con				ntaine	ed by	the												
Detail	s of Bank Ac	count	1																
Acco	unt Number	•																	
											_								

Type of	Account			IFSC											
Bank Na	ame														
Branch	Address	To be auto-popul	ated (Edit mod	de)											
Note – A	dd more accour	nts													
		/ Commodities sup	pplied by the B	usiness											
Please specify top 5 Commodities															
Sr. No.	Description of	Goods		HSN Co	ode										
1															
2															
5															
	specify top 5 Ser	pplied by the Busi													
Sr. No.	1	escription of Service	25		Service Acco	unting	Code								
1		<u> </u>													
2															
5															
16. Deta	ils of Additiona	Place of Business	(s)												
Numbe	r of additional pl	laces													
Premises	1														
Details o	f Additional Pla	ace of Business													
Building	g No/Flat No				Floor No										
Name o	f the Premises/E	Building			Road/Street										
Locality/Village					City/District										
State				PIN Code											
Contact	Information		I			1	1	1							
Office E	mail Address		Office Telephone number STD												
				Office releptione fluitibet 310											

Mobile Number			Office	STD						
16A Nature of pos	session of prem	ises								
Own	Leased		Rented		С	onsent		Share		
16 B Nature of Bus	siness Activity b	eing ca	arried out at above n	nent	ioned	Premises (Please ti	ick applical	ble)	
Factory / Manufacturing			Wholesale Busines	S	¢	Retail Bu	siness		¢	
Warehouse/Depor	t	¢	Bonded Warehous	е	¢	Service Provision			¢	
Office/Sale Office		¢	Leasing Business		¢	Service Recipient			¢	
EOU/ STP/ EHTP			SEZ		¢	Input Service Distributor (ISD)			¢	
Works Contract		¢								

Note - Add more -----

17. Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

Particulars	First Name	Middle Na	ame	Surname				
Name								
Photo								
Name of Father								
Date of Birth	DD/MM/YYYY	Gender		<male, female,="" other=""></male,>				
Mobile Number		Email add	ress					
Telephone No. with STD								
Designation /Status			Director Identifica Number (if any)	ation				
PAN			Aadhaar Number					
Are you a citizen of India?	Yes / No		Passport No. (in of foreigners)	case of				

Residential Address									
Building No/Flat No		Floor No							
Name of the Premises/Building		Road/Street							
Locality/Village		City/District							

State				ſ	PIN Code							
Note – Add more												
18. Details of Authorize Checkbox for Primary Details of Signatory N	Authorized S	iignatory										
Particulars	First Name	Mic	ddle Nar	ne	1	Surname						
Name												
Photo		,										
Name of Father												
Date of Birth	DD/MM/YY	YY Ger	nder			<male, fen<="" td=""><td>nale,</td><td>Othe</td><td>r></td><td></td><td></td><td></td></male,>	nale,	Othe	r>			
Mobile Number		Em	ail addre	ess	5							
Telephone No. with STD		l										
Designation /Status					rector Identifica umber (if any)							
PAN				Aa	ndhaar Number	er						
Are you a citizen of India?	Yes / No			Passport No. (in case of foreigners)								
Residential Address			<u> </u>			<u> </u>						
Building No/Flat No					Floor No							
Name of the Premises/Bu	uilding				Road/Street							
Locality/Village					City/District							
State					PIN Code							
Note – Add more												
19. Details of Authorized	d Representa	tive										
Enrolment ID			1									
	First Nar	me	Middle	e l	Name							
Name of Person												
Status												

Mobile Number								
Email address								
Telephone No. with STD			FAX N	No. wit	th STD			

20. State Specific Information

Professional Tax Employee Code (EC) No.

Professional Tax Registration Certificate (RC) No.

State Excise License No. and the

Name of the person in whose name Excise License is held

 a.
 Field 1

 b.
 Field 2

 c.

 d.

 e.
 Field n

21. Document Upload

A customized list of documents required to be uploaded (refer Rule/) as per the field values in the form.

22. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

23. Verification (by authorized signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from

Place	Name of Authorized Signatory
Date	Designation /Status
	E-Sign / Digital Signature

List of documents to be uploaded as evidence are as follows:-

1.	Photographs (wherever specified in the Application Form)
	(a) Proprietary Concern – Proprietor
	(b) Partnership Firm / LLP – Managing/Authorized/Designated Partners (personal details of all partners is to be submitted but photos of only ten partners including that of Managing Partner is to be submitted)
	(c) HUF – Karta
	(d) Company – Managing Director or the Authorised Person
	(e) Trust – Managing Trustee
	(f) Association of Person or Body of Individual –Members of Managing Committee (personal details of all members is to be submitted but photos of only ten members including that of Chairman is to be submitted)
	(g) Local Authority – CEO or his equivalent
	(h) Statutory Body – CEO or his equivalent
	(i) Others – Person in Charge
2.	Constitution of Taxpayer : Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal/Additional Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) & (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
4	Bank Account Related Proof:
	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
5	Authorization Form:-
	For each Authorised Signatory mentioned in the application form, Authorization or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:
	Declaration for Authorised Signatory (Separate for each signatory)

I/We ---

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

- 1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>
- 2.

3.

hereby solemnly affirm and declare that << name of the authorized signatory>> to act as an authorized signatory for the business << GSTIN - Name of the Business>> for which application for registration is being filed/ is registered under the Goods and Service Tax Act, 20___.

All his actions in relation to this business will be binding on me/us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

2.

Acceptance as an authorized signatory

I <<(Name of the authorized signatory>> hereby solemnly accord my acceptance to act as authorized signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory

Place (Name)

Date Designation/Status

Instruction for filling Application for New Registration.

- 1. Enter Name of taxpayer as recorded on PAN of the Business. In case of Proprietorship concern, enter name of proprietor at Legal Name and mention PAN of the proprietor. PAN shall be verified with Income Tax database.
- 2. Provide Email Id and Mobile Number of primary authorized signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 3. Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.

4. Following person can digitally sign application for New Registration:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorized Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Key Managerial Persons
Public Limited Company	Managing / Whole-time Directors and Key Managerial Person
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Key Managerial Person
Unlimited Company	Managing/ Whole-time Director and Key Managerial Person
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer (CEO) or Equivalent
Statutory Body	Chief Executive Officer (CEO) or Equivalent
Foreign Company	Authorized Person in India
Foreign Limited Liability Partnership	Authorized Person in India
Others	Person In charge

- 5. Information in respect of Authorized Representative is optional. Please select your Authorized representative from the list as provided under Tax Return Preparer (TRP).
- 6. State specific information are relevant for the concerned State only.

7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company	Digital Signature Certificate(DSC)
	Public Limited Company	
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate
		e-Signature
		or
		as may be notified

- 8. All information related to PAN, Aadhaar, DIN, CIN shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.
- 9. Status of the online filed Application can be tracked on the Common Portal.
- 10. No fee is payable for filing application for registration.
- 11. Authorised signatory should not be a minor.
- 12. Any person having multiple business verticals within a State, requiring a separate registration for any of its business verticals under sub-section (2) of section 19 shall need to apply in respect of each of the verticals subject to the following conditions: Such person has more than one business vertical as defined under sub-section (18) of section 2 of the Act.
- 13. A registered taxable person eligible to obtain separate registration for business verticals may file separate application in FORM GST REG-1 in respect of each such vertical.
- 14 After approval of application Registration Certificate shall be made available indicating all additional places of business for the principal place of business and separate registration certificate for every declared additional place of business indicating the address of that place besides address of principal place of business. Such certificate shall be made available to the applicant on the Common Portal.
- 15. The certificate of registration shall be effective from the date on which the person becomes liable to registration where the application for registration has been submitted within **30** days from such date. In case application for registration is filled after **30** days, certificate of registration shall be effective from the date of registration.

Government of India/ < State>

Department of....

Form GST REG-02

[See Rule - -]

Acknowledgment

Application Reference Number (ARN)

Your application has been successfully filed against <Application Reference Number>

The status of the Application can be viewed through "Track Application Status" at dash board on the GST Portal.

Form No. :

Form Description :

Date of Filing :

Time of filing :

Taxpayer Name :

Center Jurisdiction :

State Jurisdiction :

Filed by :

Payment details* : CIN

: Date

: Amount

Place :

It is a system generated acknowledgement and does not require any signature.

* Applicable only in case of Casual Taxpayer and Non Resident Taxpayer

Government of India /<<State>>

Department of -----

Form GST REG-03

[See Rule ---]

Notice for Seeking Additional Information / Clarification / Documents relating to Application for <<Registration/Amendment/Cancellation >>

Reference Number	:	<< Date- DD/MM/YYYY>>
То		
Name of the Applicant/	[/] Taxpayer	
Address of the Applican	t/Taxpayer	
GSTIN*		
Application Reference N	lo. (ARN):	Dated DD/MM/YYYY
	to your < <registration>> application referred above a Act, 20 The Department has examined your appons:</registration>	
1.		
2.		
3.		
¢ You are directed to	submit your reply by (DD/MM/YYYY)	
¢ *You are hereby dir (HH:MM)	rected to appear before the undersigned authority	on (DD/MM/YYYY) at
	is received by the stipulated date and time as st use note that no further notice / reminder will be iss	
		Digital Signature
		Name of the Proper Officer
		Designation
	* (Not applicable for Application for New Regist	ration)

Government of India /<<State>> Department of -----

Form GST REG-04

[See Rule ----]

Application for filing clarification/additional information/document for <<Registration/Amendment/Cancellation/Revocation of Cancellation>>

1.	Reference No. of Notice		Date	
2.	Application Reference No. (ARN)		Date	
3.	GSTIN, if applicable			
4.	Change in the Application fil	ed Yes ¢ No	¢ (Tick one)	
	Note – Original application additional information will ge		ditable mode if Yo	es is selected, else, field for
5.	Additional Information			
6.	Verification			
	I/Wethe information given herein and nothing has been concern.			mnly affirm and declare that my/our knowledge and belief
				E-Sign / Digital Signature
				of Authorised Signatory
				Full Name
				(first name, middle, surname)
	Place			Designation/Status _
	Date DD/MM/YYY	1		

Government of India /<<State>> Department of

Form GST REG-05

[See Rule ---]

Reference No	<< Date- DD/MM/YYYY >>
То	
(Name of the taxable person)	
(Address of the taxable person)	
Application Reference No. (ARN) (Reply)	Dated – DD/MM/YYYY
Order of Rejection of Application for <registration amendment="" cancellation=""></registration>	Cancellation/ Revocation of
This is with reference to your application filed under the Central/20 vide ARN dated The Department has examined your reply re the notice issued vide reference no dated and the same has no following reasons:	ferred above, filed in response to
1.	
2.	
3.	
Therefore, your application is hereby rejected in accordance wit Service Tax Act, 20	h the provisions ofGoods and
Or	
You have not replied to the notice issued vide reference no dated therein. Therefore, your application is hereby rejected in accordance v Service Tax Act 20	
The rejection shall also be deemed to be rejection under <state central=""></state>	Goods and Service Tax Act, 20
	Digital Signature Name of the Proper Officer Designation (Center/ State) Jurisdiction



Government of India And Government of <State>

Form GST REG-06

[See Rule ----]

Registration Certificate issued under Section ----Central Goods and Services Tax Act, 20-- and <State> Goods and Services Tax Act, 20--

Registration Number: <GSTIN/Unique ID Number (UIN) generated by the system>

1.	Legal N	ame					
2.	Trade N	lame, if any					
3.	Constitu	ution					
4.		s of Principal f Business					
5.	Date of	Liability		DD/MM/ YYYY			
6.	Date of	Validity		From			DD/MM/YYYY
				To* (Applicable only Resident Taxpayers	-		DD/MM/YYYY
7.	Type of	Registration	1				
Central Goods and Services Tax			Tax A	Act, 20 <state> Goods and Services Tax Act, 20_</state>			ervices Tax Act, 20
Signature			ture			S	iignature
Name	Name < Name of Prope		er Officer>	Name	<name< th=""><th>e of Proper Officer></th></name<>	e of Proper Officer>	
Designation Designation of P		roper Officer Designation Des		Design	Designation of Proper Officer		
8. Date of Certificate							
Jurisdictional Office			Center			State	
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.							

Annexure A



Details of <Proprietor / all partners / Karta / Managing Director and whole-time Director / Members of the Managing Committee of Association of Persons / Board of Trustees etc.>

GSTIN

Legal Name

1.		Name	<name 1<sup="" of="" the="">st Promoter</name>
	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
		Resident of State	<residential of="" promoter="" status=""></residential>
2.		Name	<name 2<sup="" of="" the="">nd Promoter></name>
	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
		Resident of State	<residential of="" promoter="" status=""></residential>
3.		Name	<name 3<sup="" of="" the="">rd Promoter></name>
	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
		Resident of State	<residential of="" promoter="" status=""></residential>
]	a
4.		Name	<name 4<sup="" of="" the="">th Promoter></name>
4.	Place for Photo	Name Designation/Status	<name 4="" of="" promoter="" the=""> <designation of="" promoter="" the=""></designation></name>
4.	Place for Photo		
5.	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
	Place for Photo Place for Photo	Designation/Status Resident of State	<designation of="" promoter="" the=""> <residential of="" promoter="" status=""></residential></designation>
		Designation/Status Resident of State Name	<pre><designation of="" promoter="" the=""> <residential of="" promoter="" status=""> <name 5<sup="" of="" the="">th Promoter></name></residential></designation></pre>
5.		Designation/Status Resident of State Name Designation/Status Resident of State	<pre><pre><pre><pre><pre><pre><pre><pre></pre></pre></pre></pre></pre></pre></pre></pre>
	Place for Photo	Designation/Status Resident of State Name Designation/Status Resident of State Name	<pre><pre><pre><pre><pre><pre><pre><pre></pre></pre></pre></pre></pre></pre></pre></pre>
5.		Designation/Status Resident of State Name Designation/Status Resident of State Name Designation/Status	<pre><designation of="" promoter="" the=""> <residential of="" promoter="" status=""> <name 5<sup="" of="" the="">th Promoter> <designation of="" promoter="" the=""> <residential of="" promoter="" status=""> <name 6<sup="" of="" the="">th Promoter> <designation of="" promoter="" the=""></designation></name></residential></designation></name></residential></designation></pre>
5.	Place for Photo	Designation/Status Resident of State Name Designation/Status Resident of State Name	<pre><pre><pre><pre><pre><pre><pre><pre></pre></pre></pre></pre></pre></pre></pre></pre>

7.		Name	<name 7<sup="" of="" the="">th Promoter></name>
	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
		Resident of State	<residential of="" promoter="" status=""></residential>
		-	
8.		Name	<name 8<sup="" of="" the="">th Promoter></name>
	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
		Resident of State	<residential of="" promoter="" status=""></residential>
		_	
9.		Name	<name 9<sup="" of="" the="">th Promoter></name>
	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
		Resident of State	<residential of="" promoter="" status=""></residential>
		_	
10.		Name	<name 10<sup="" of="" the="">th Promoter></name>
	Place for Photo	Designation/Status	<designation of="" promoter="" the=""></designation>
		Resident of State	<residential of="" promoter="" status=""></residential>

Annexure B*



Details of Additional Place of Business(s)

GSTIN

Legal Name

Total Number of Additional Place of Business(s) in the State

Sr. No.	Address
1	
2	
3	

Note * To be created if Taxpayer has any additional place of business within the state.

Certificate of registration in FORM GST REG-6, shall be made available indicating all additional places of business for the principal place of business and separate registration certificate for every declared additional place of business indicating the address of that place besides address of principal place of business, shall be printed on Registration Certificate.

Government of India / State Government Department of ------

Form GST REG-07

[See Rule ----]

Application for Registration as Tax Deductor or Tax Collector at Source under Section --- of the Goods and Service Tax Act, 20--

Part -A

1	Legal Name of the Tax Deductor/ Tax Collector(As mentioned in PAN/ TAN)									
2A	PAN (Enter PAN of the Business	; PAN of Indiv	idual in o	case of	Proprietorsh	ip conce	ern)			
2B	TAN (Enter TAN taken for place	of business)								
2C	Email Address									
2D	Mobile Number									
Note -	Information submitted at Sr. No. 1	to 2D above is s	ubject to	online v	erification bef	ore proc	eeding t	o fill	up Part-B.	
			Part –B	}						
3	Trade Name (optional)									
4	Constitution of Business (Please Select the Appropriate)									
5	Name of the State	^			District				^	
6	Sector, Circle, Ward, etc. as applicable	^								
7	Center Jurisdiction	•								
8	Type of registration				Tax I	Deducto	or 🔘	Tax	Collector 🔾	
9	Type of Government (For Gov	ernment dep	artment	s only)	Stat	e O	Cen	ter	0	
10	Address of Principal place of b	usiness								
Buildi	ng No./Flat No.			Floor	No.					
Name	Name of the Premises/Building			Road/Street						
Locali	Locality/Village City/District									
State	tate PIN Code									
Conta	ct Information									
Office	ffice Email Address Office Telephone number STD									

Mobile Number			Office Fax	Office Fax Number STD							
11	11 Nature of possession of premises										
	Own	Leased	Rented	Rented		ent		Share		d	
12	Have you obtain same State?	ned any other registration	ns under GST in	the		Yes			No		
	If Yes, mention	GSTIN									
13	IEC (Importer E	xporter Code), if applicab	le								
14	Details of DDO	(Drawing and Disbursing	Officer) / Perso	n respo	nsible fo	r deduc	ting t	ax/col	lectin	g tax	<
Partic	ulars	First Name	Middle I	Name		Surna	me				
Name											
Name	of Father										
Date	of Birth	DD/MM/YYYY	Gender			<male< td=""><td>e, Fem</td><td colspan="3">emale, Other></td><td></td></male<>	e, Fem	emale, Other>			
Mobil	e Number		Email address								
Telep STD	hone No. with										
Desig	nation /Status			Director Identification Number (if any)							
PAN			Aadha	Aadhaar Number							
Are yo	ou a citizen of	Yes / No		Passport No. (in case of foreigners)							
Resid	ential Address		•								
Buildi	ng No/Flat No		Floor	Floor No							
	of the ses/Building		Road/	Road/Street							
Locality/Village		City/E	istrict								
State			PIN Co	ode							
15.	Consent	1	I					l	1 1		1
	I on behalf of the holder of Aadhar number <pre-filled aadhar="" based="" form="" in="" number="" on="" provided="" the=""> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only</pre-filled>										

	_	r validating identity of the Aadhar holder and will be shared with Central Identities Data only for the purpose of authentication.							
16.	Verification								
101	,	hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from							
		(Digital Signature/E-Sign)							
	Place	Name of DDO/ Person responsible for deducting tax/collecting tax							
	Date	Designation							

List of documents to be uploaded as evidence are as follows:-

1. Proof of Principal Place of Business:

(a) For Own premises -

Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises -

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) & (b) above -

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

Instruction for filling Application for Registration as Tax Deductor/Tax Collector.

- 1. Enter Name of Tax Deductor/Tax Collector as recorded on TAN/ PAN of the Business. TAN/PAN shall be verified with Income Tax database.
- 2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.
- 3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.
- 4. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC)
2.	Other than above	Digital Signature Certificate e-Signature or as may be notified

- 5. All information related to PAN, Aadhaar, DIN, CIN shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.
- 6. Status of the online filed Application can be tracked on the Common Portal.
- 7. No fee is payable for filing application for registration.

Government of India /<<State>> Department of

Form GST REG-08

[See Rule ----]

Reference No			<< Date- DD/MM/YYYY >>
То			
(Name of the taxable pe	erson)		
(Address of the taxable	person)		
Application Reference N	lo. (ARN) (Reply)		Dated – DD/MM/YYYY
Order of Cancellation	• • •	ation as Tax Deductor or ds and Service Tax Act, 2	Tax Collector at Source under 0
	show-cause notice issued above under Goods and So		dated for Cancellation
☐Whereas no reply to	show cause notice has be	een filed; or	
☐Whereas on the day	fixed for hearing you did	not appear; or	
	tment has examined your ur registration is liable to b		ade at the time of hearing, and reason(s).
The effective date of Ca	ncellation of registration is	s < <dd mm="" yyyy="">>.</dd>	
	tion under Central Goods r State Goods and Service		oods and Service Tax is deemed ervice Tax Act also.
· · ·	ed in accordance with the		date of service failing which the d Rules made thereunder.*This
Head	IGST	CGST	SGST
Tax			
Interest			
Penalty			
Others			
Total			
			Digital Signature Name of the Proper Officer
			Designation (Center/ State) Jurisdiction

Government of India /<<State>> Department of ------

Form GST REG-09

[See Rule ---]

Application for Allotment of Unique ID Number (UIN) to UN Bodies/ Embassies /any other person

1	Name of the Entity							
2	Type of Entity (Choose one))	UN Body 🔘 E	Embassy Other Person O				
3	MEA Letter No. & date , if a	pplicab	le					
4	Country							
5	Notification No.			Notification Date		DD/MM/YYYY		
6	Address of office of UN Boo	dy/ Emb	passy /any other p	erson in State				
	Building No./Flat No.			Floor No.				
	Name of the Premises/Build	ling		Road/Street				
	Locality/Village			City/District				
	State		PIN Code					
	Contact Information							
	Office Email Address			Office Telephone number	STD			
	Mobile Number			Office Fax Number	STD			
7	Center Jurisdiction							
8	Sector, Circle, Ward, etc. as	applica	ble					
9	Authorized Signatory Detail	ls						
	Particulars	First N	ame	Middle Name		Surname		
	Name							
	Name of Father							
	Date of Birth	DD/MI	M/YYYY	Gender		<male, female,<br="">Other></male,>		

	Telephone No. with STD								
	Designation /Status		Director Identification Number (if any)						
	PAN		Aadhaar Number						
	Are you a citizen of India?	Yes / No	Passport No. (in case of foreigners)						
	Residential Address								
	Building No/Flat No		Floor No						
	Name of the Premises/Building		Road/Street						
	Locality/Village		City/District						
	State		PIN Code						
10	Bank Account Details of UN	Body/ Embassy /any othe	r person	1					
	Account Number								
	Type of Account								
	IFSC								
	Bank Name								
	Branch Address								
11	Document Upload								
	•	of such documents include	documentary proof (UN Body ding the copy of resolution , nbassy etc. in India.	-		•			
	Or								
	The authorized tax official who has collected the documentary proof from the applicant (UN Body/ Embassy etc.) must upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the UN Body / Embassy etc. in India and link it along with the UIN generated and allotted to respective UN Body/ Embassy etc.								
12	Verification								
	I hereby solemnly affirm and of my knowledge and belief	-	ion given herein above is true o ealed there from.	and o	corre	ect	to th	e bes	it

Email address

Mobile Number

Place		(Digital Signature/ E-sign)
Date		Name of Authorized Signatory
	Or	
		(Digital Signature of the Proper Officer)
Place		Name of Authorized Proper Officer
Date		Designation

Instruction for filing Application for registration for UN Bodies/ Embassies/Any other person notified by the Government.

- Every person required to obtain a unique identity number under sub-section -- of section -- shall submit an application, electronically.
- Application can be filed through common portal or registration can be suo-moto granted by proper officer from the back end.
- Notification issued by the Government/ Ministry of External Affairs with notification number and date will be required to be uploaded along-with details of the applicant and the address of the office/embassies.
- Unique identification number may be granted after processing the application filed on the common portal or it can be processed through backend by proper officer State/Center jurisdiction.
 UIN generated is required to be communicated after generation to the concerned State/Center authority.
- Application filed on the Common portal is required to be signed electronically or any other mode as specified by the Government.

Government of India / State Government

Department of -----

Form GST REG-10

[See Rule ---]

Application for Registration for Non Resident Taxable Person

Part -A

1	Legal Name of the Non –Resident Taxpayer				
1A	Permanent Account Number (PAN)				
2	Name of the Authorized Signatory (as per PAN/Passport)				
2A	Passport Number/PAN (Enter PAN of the Business or ; Passport number of Individual in case of Proprietorship concern)				
2B	Email Address				
2C	Mobile Number (+91)				
Note	Nate - Information submitted at Sr. No. 1 to 2C above is subject to online verification before proceeding to fill up Part-R				

Note - Information submitted at Sr. No. 1 to 2C above is subject to online verification before proceeding to fill up Part-B.

Part -B

3	Details of Authorized Signatory					
	First Name	Middle Name		Last Name		
	Photo					
	Gender		Male / Female / Others			
	Designation					
	Date of Birth		DD/MM/YYYY			
	Nationality					
	Aadhar					
	Passport Number					
	Name of the Country Issuing Pass	sport				
	Person of Indian Origin (PIO) Number, if applicable					
	Email Address					
	Mobile Number with Country coo	de				

	Period for which Regist	•								
	From	DD/MM/YYYY	To		1	DD/MM,				
_	Estimated Turnover (Rs	.)	ES	timate	ed rax Liab	ility (Net) (F	KS.)			
5			CG	GST	SGST	IGST	Total			
5	Address of Non Resider	t Taxpayer in the Co	untry of Origi	'n						
	Address Line 1	Address Line 1								
	Address Line 2									
	Address Line 3	Address Line 3								
	Country (Drop Down)									
	Zip Code									
	E mail Address									
	Telephone Number (Landline with ISD)									
7	Center Jurisdiction									
8	Sector, Circle, Ward, etc. as applicable									
	Address of Principal Place of Business in India									
	Building No./Flat No.	Floor No.	•							
	Name of the Premises/E	Name of the Premises/Building Road,			d/Street					
9	Locality/Village	Locality/Village City/I			/District					
	State		PIN Code	Code						
	Mobile Number		Telephon	phone Number						
	E mail Address Fax Number with STD									
	Details of Bank Account	in India								
10	Account Number									
10	Type of account		IFSC							
	Bank Name		Branch A	ddress	5					
11	Document Upload									
	A customized list of docu	ıments reauired to he	e uploaded (re	efer Ins	struction) a	s per the fie	ld value			

	the form	
	Declaration	
12		nd declare that the information given herein above is true and correct to and belief and nothing has been concealed there from.
12		Digital Signature/ E- Sign
	Place	Name of Authorized Signatory
	Date	Designation

Note: Non-Resident Taxpayer will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Principal Place of Business:			
	(a) For Own premises –			
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.			
	(b) For Rented or Leased premises –			
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.			
	(c) For premises not covered in (a) & (b) above –			
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.			
2.	Proof of Non-resident Taxpayer:			
	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorization letter.			
3	Bank Account Related Proof:			
	Scanned copy of the first page of Bank passbook / one page of Bank Statement			
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.			
4	Authorization Form:-			
	For Authorised Signatory mentioned in the application form, Authorization or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:			
	Declaration for Authorised Signatory (Separate for each signatory)			

I/We ---(**Details of Non-Resident Foreign Taxpayer**) hereby solemnly affirm and declare that <<name of the authorized signatory>> to act as an authorized signatory for the business << Name of the Business>> for which application for registration is being filed/ is registered under the Goods and Service Tax Act, 20__.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who is in charge.

S. No. Full Name Designation/Status Signature

1.

Acceptance as an authorized signatory

I <<(Name of authorized signatory>> hereby solemnly accord my acceptance to act as authorized signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory

Place (Name)

Date Designation/Status

Instruction for filling Application for registration as Non Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxpayer as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the Common Portal.
- 3. Applicant need to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorized Signatory.
- 5. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company	Digital Signature Certificate(DSC)
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	

Sr. No	Type of Applicant	Digital Signature required
2.	Other than above	Digital Signature Certificate
		e-Signature
		or
		as may be notified

- 6. All information related to PAN, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.
- 7. Status of the online filed Application can be tracked on the Common Portal.
- 8. No fee is payable for filing application for registration
- 9. Authorized signatory should not be a minor.

Government of India /<<State>> Department of -----

Form GST REG-11

[See Rule ---]

Application for Amendment in Particulars subsequent to Registration

1. GSTIN				
2. Full Name of Applica	nt Taxpayer			
3. Type of registration				
4. Amendment summa	ry	_		
Field Reference	Field Name	Effective Date (DD/MM/YYYY)		Reasons(s)
5. List of documents up	oloaded			
(a)				
(b)				
(c)				
6. Declaration				
I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from				
				Digital Signature/E-Sign
Place				Name and Signature of Authorized Signatory
Date				Designation / Status

Instruction for filing Application for Amendment

- 1. Application FORM GST REG-11, can be filed online through registered Taxpayer dashboard.
- 2. Any change in any of the particulars provided in the application for registration in FORM GST REG-1, FORM GST REG-9 or FORM GST-REG-10, as the case may be, either at the time of obtaining registration or as amended from time to time, the registered taxable person shall, within fifteen days of such change, submit an application electronically, duly signed, electronically, along with documents relating to such change at the Common Portal.
- 3. Change relates to the Name of Business, Principal Place of Business, and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are Core fields which shall be approved by the Proper Officer after due verification.
- 4. Such amendment shall take effect from the date of occurrence of the event warranting amendment in case the application for amendment has been submitted within the time prescribed in this behalf.
- 5. For Non-Core fields, no approval of the Proper Officer is required.
- 6. Taxpayer can update information pertaining to Non-Core fields at any point of time and can generate Amended Certificate of Registration for their record.
- 7. Where a change in the constitution of any business results in change of the Permanent Account Number (PAN) of a registered taxable person, the said person shall be required to apply for fresh registration in FORM GST REG-1.
- 8. Any change in the mobile number or the e-mail address of authorized signatory submitted under rule 1, as amended from time to time, shall be carried out only after online verification through the Common Portal in the manner provided as specified under rule 1.
- 9. All information related to PAN, Aadhaar, DIN, CIN shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.
- 10. Status of the online filed Application can be tracked on the Common Portal.
- 11. No fee is payable for filing application for filing Amendment.
- 12. Authorized signatory should not be a minor.

Department o	t				
Form GST REG-12					
[See Ru	ıle]				
Reference Number<< >>	Date – DD/MM/YYYY				
То					
(Name)					
(Address)					
Registration Number (GSTIN/Unique ID Number (UIN))				
Application Reference No. (ARN)	Dated – DD/MM/YYYY				
Order of Amendment	of existing Registration				
·	tion referred above, filed under the Goods and ned your application and the same has been found bloaded on your dashboard.				
Approval of amendment under the CGST/SGST Act, is	deemed to be approved under the SGST/CGST Act.				
	Digital Signature				
Date	Name of the Proper Officer				
	(Designation				
Place	Central/State Jurisdiction				

Government of India/State....

Government of India /<<State>> Department of ------

Form GST REG-13

[See Rule]

Reference Number<< >>	Date – DD/MM/YYYY
То	
(Name)	
(Address)	
Temporary Registration Number	

Order of Allotment of Temporary Registration/ Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Center/State Goods and Service Tax Act 20......., and therefore, you are hereby registered on temporary basis. The particulars of the business as ascertained from the business premises are given as under:

		Basic Deta	ils
1.	No. of Memo/State	Detention Memo/ Seizure ment of Unregistered Person, etc.	
2.	Date of Memo/State	Detention Memo/ Seizure ment of Unregistered Person, etc.	
3.	Reason for Memo/Stater	r Detention Memo/ Seizure ment of Unregistered Person, etc.	
		Details of Person to whom tempor	orary registration granted
4.	Legal Name		
5. Gender			Male/Female/Other
6.	Father's Nam	ne	
7.	Date of Birth		DD/MM/YYYY
8.	Address of the Person	Building No./ Flat No.	
	the Person	Floor No.	
		Name of Premises/ Building	
		Road/ Street	
		Locality/ Village	

		District/City	
		State	
		PIN Code	
9.	PAN of the pe	erson, if available	
10.	Mobile No.		
11.	Email Addres	s	
12.	Other ID		
	(Voter ID No., Aadhaar No./	/ Passport No./Driving License No./ Other)	
		Details of goods deta	ined / seized
13.	Description o	f Goods	
14.	Measuremen	t Unit (Tonne/Litres/etc)	
15.	Quantity of G	oods	
16.	Value of Goods		
17.	7. Goods found in a vehicle		Yes/No
		Details of Vehicle Ov	vner/ Driver
18.	Vehicle Regist	tration Number	
19.	Driver Name		
20.	Driver License	e Number	
21.	Vehicle Owner Name		
22.	Vehicle Owner Mobile No.		
23.	Vehicle Owner PAN		
24.	Vehicle Owner Address		
25.	Place where v	vehicle was detained	
26.	Consignor Na	me and Address	
27.	Consignee Na	ime and Address	

28.	Goods Receipt Number				
29.	Nature of Goods Movement				
	Details of place where the	goods were found			
30.	Full Address				
31.	Name of possessor of the place				
32.	Gender Male/Female/Other				
33.	Father's Name				
34.	Date of Birth				
35.	Mobile No.				
36.	Aadhaar /PAN/Driving License relating to identity proof.				
37.	Name of Owner of Place				
38.	Owner Address				
39.	Owner Mobile No.				
	Details of Documents S	eized (scalable)			
40.	Document Description				
41.	Document Date				
42.	Effective date of registration / temporary ID				
43.	Registration No. / Temporary ID				
Declar	ation				
The particulars given above are as per information gathered from the business premises. The person is hereby directed to file application for proper registration _ within 30 days of the issue of this order.					
	Date	Digital Signature			
	Place	<< Name of the Officer>>			
		Designation/ Jurisdiction			
No	Note: A copy of the order will be sent to the corresponding Central/ State Jurisdictional Authority.				
NOU	Hote. A copy of the order will be sent to the corresponding centrally state surisdictional Authority.				

Government of India /<<State>> Department of ------

Form GST REG-14

[See Rule ----]

Application for Cancellation of Registration under Goods and Services Tax Act, <20-->

_					
1	Registration ID (GSTIN/ Unique ID)				
2	Full Name of Registrant				
3	Trade Name, if any				
4	Address of Principal Place of Business				
5	Address for future	Building No./ Flat No.	Floor No.		
	correspondence (Email, mobile, landline etc.)	Name of Premises/ Building	Road/ Street		
		Locality/ Village	District/City		
		State	PIN Code		
		Mobile (with country code)	Telephone with STD code		
		Email Address	Fax Number with STD code		
6.	Reason for Cancellation (Select one)	 Discontinuance of business/ Closure of Business Ceased to be liable to pay tax Transfer of business on account of amalgamation, merger, sale, leased or otherwise disposed off Change in constitution of business leading to change in PAN Death of Sole Proprietor* Others (Reasons not more than 20 words) 			
	ase of death of Sole Proprietor, applic erned tax authorities)*	ation will have to be made by the legal heir / s	successor manually before the		
7.	=	particulars of registration in which mer	ged, amalgamated, transferred,		
	etc.				
(i)	GSTIN				
(ii)	Name				
(iii)	Principal Place of Business				
	(The new entity in which the applicant proposes to amalgamate itself must be registered with the tax authority before filing of the surrender application. This application can only be made after that.)				
8.					
0.	to be surrendered.	inder Goods and Service ran Act, 20-13			
9	Last Return Filed		<dd mm="" yyyy=""></dd>		
-	•				

10. Amount of GST payable in respect of goods/capital goods	Description		Value of Stock	Input Tax Credit/ Tax Payable (whichever is higher) (Values in Rs.)		
held in stock on the			Turue or ottook	IGST	CGST	SGST
effective date of	Trading	Stock				
Cancellation of	Raw Ma	aterial				
registration.	Packaging Material					
	Finished Goods					
	Capital Goods					
	Tot	al				
11. Details of tax paid			Payment from Ca	ash Ledger		
equivalent to Input Tax Credit / Tax Liable	S. No.	Debit E	ntry No.	IGST	CGST	SGST
(which is higher) on Stock as above	1.					
	2.					
		To	otal			
	Payment from ITC Ledger					
	S. No.	Debit E	ntry No.	IGST	CGST	SGST
	1.					
	2.					
		Total				
		Amount o	of Tax Paid			
12. Documents uploaded	l (Refer instru	ction)	·			
13. Verification						
I/We <> hereby solemnly best of my/our knowledge				herein above	e is true and o	correct to the
			Digital Signatu	re /E Sign of /	Authorized Sig	gnatory
Place	Name of the Authorised Signatory					
Date	e Designation / Status					

Note: Before applying for Cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls.

Instruction for filing Application for Cancellation:-

- A registered taxable person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon.
- The registered taxable person may submit, along with the application, relevant document in support thereof at the Common Portal either directly or through a Facilitation Centre, notified by the Board or Commissioner.
- No application for cancellation of registration shall be considered in case of a taxable person, who has registered voluntarily, before the expiry of a period of one year from the effective date of the registration.
- The registered taxable person, other than a person paying tax under section 8, seeking cancellation of registration shall submit a final return within the time as specified.
- Following person can digitally sign application for cancellation:

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorized Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Key Managerial Persons
Public Limited Company	Managing / Whole-time Directors and Key Managerial Person
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Key Managerial Person
Unlimited Company	Managing/ Whole-time Director and Key Managerial Person
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer (CEO) or Equivalent
Statutory Body	Chief Executive Officer (CEO) or Equivalent
Foreign Company	Authorized Person in India
Foreign Limited Liability Partnership	Authorized Person in India
Others	Person In charge

- Status of the online filed Application can be tracked on the Common Portal.
- No fee is payable for filing application for cancellation.
- After filing application for cancellation the taxpayer can make payment and can file returns due of the past periods through his user id and password.
- Taxpayer can also update his contact address and update his mobile number and e mail address.

Government of India /< <state>></state>	
Department of	
Form GST REG-15	
[See Rule]	
Reference No << Reference Number >>	<< Date >>
То	
Registration Number (GSTIN/Unique ID)	
(Name)	
(Address)	
Show Cause Notice for Cancellation of Registrati	ion
Whereas on the basis of information which has come to my knowled registration needs to be cancelled for the following reasons: -	lge, I am satisfied that your
1	
2	
3	
¢ You are hereby directed to reply to this Show Cause Notice by DD/MM/Y	YYYY
¢ You are hereby directed to appear before the undersigned on DD/MM/Y	YYYY at HH/MM
to show cause as to why your registration under Goods & Service cancelled.	s Tax Act, 20 should not be
Please take a note that in the event of your failure to comply with this r be cancelled.	notice; your registration would
Place:	
Date:	Digital Signature
	< Name of the Officer>
	Designation
	Center/State Jurisdiction

	Government	of India /< <state>></state>	
	Departm	nent	
	Form	GST REG-16	
	[Se	e Rule]	
Reference No << Refere	nce Number >>	<<	Date-DD/MM/YYYY>>
То			
(Name and Address)			
Registration ID (GSTIN/L	Jnique ID)		
Application Reference N	lo. (ARN)	Da	ted – DD/MM/YYYY
	Order for Cance	ellation of Registration	
This is with reference to - Goods and Services Tax		cellation of Registration re	ferred above filed under the
□Whereas no reply to	show cause notice has be	een filed; or	
☐Whereas on the day	fixed for hearing you did	not appear; or	
•	tment has examined your ur registration is liable to I	• •	ade at the time of hearing, and reason(s).
The effective date of Car	ncellation of registration is	s < <dd mm="" yyyy="">>.</dd>	
	tion under Central Good on under State Goods and		Goods and Service Tax is also ds and Service Tax Act.
tax credit claimed on <pre><state>GST Act within </state></pre>	the goods lying in stock, sten days> from the date ovisions of the Act and R	, including capital goods of service failing which the	ccount of reversal on the input as per section of CGST/ne amount will be recovered in ou are also required to furnish
*This order is also availa	, T		
Head Tax	IGST	CGST	SGST
Interest			
Penalty			
Others			
Total			
Place:	<u> </u>		
Date:			Digital Signature
			< Name of the Officer>
			Designation
			Center/State Jurisdiction

Last Registration Certificates shall be marked with following Text across all the pages of Certificates.	the Registration
Registration Cancelled effective from << effective date of cancellation of registration>>	
	19 I D 2 G 6

Government of India /<<State>> Department of ------

Form GST REG-17

[See Rule -----]

Application for Revocation of Cancelled Registration under Goods and Services Act, 20....

1.	GSTIN (cancelled)						
2.	Legal Name						
3.	Trade Name						
4.	Address						
	(Principal place of b	usiness)					
5.	Cancellation Order	No.				Date –	
6	Reason for cancella	tion					
7	Details of last return	n filed					
	Period of Return			ARN		Date of filing	DD/MM/YYYY
8	Reason for revocation of cancellation			ons in bri	ef. Detailed re	easons can be filed	as an attachment
9	Upload Documents						
1	Verification						
	I/We <<>> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.						
	E Sign /Digital Signature of Authorised Signatory Full Name						
							middle, surname) Designation/Status
	Place						-
	Date						

Instruction for filing application for Revocation of Cancellation

- A taxable person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the Common Portal either directly or through a Facilitation Centre, notified by the Board or Commissioner.
- No application for revocation shall be filed if the registration has been cancelled for the failure of the taxable person to furnish returns unless such returns are filed and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalties and late fee payable in respect of the said returns.
- The proper officer may require the applicant to furnish, such additional information or clarification as, in his opinion, may be required for verifying the particulars furnished in the said application and the applicant shall furnish the information or the clarification within seven common working days from the date of the service of notice.
- Any change in the mobile number or the e-mail address of authorized signatory submitted under rule --, as amended from time to time, shall be carried out only after online verification through the Common Portal in the manner provided as specified under rule --.
- Status of the online filed Application can be tracked on the Common Portal.
- No fee is payable for filing application for Revocation of cancellation.

Government of Inc	dia /< <state>></state>
Department of	
Form GST I	REG-18
[See Rule]
Reference No << Reference Number >>	<< Date- DD/MM/YYYY>>
То	
GSTIN/Unique ID	
(Name of Taxpayer)	
(Address)	
Application Reference No. (ARN)	Dated – DD/MM/YYYY
Order for Approval of Application for Re	evocation of Cancelled Registration
This is with reference to your Application for Revocat under the Goods and Services Tax Act, 20 The Depart has been found satisfactory and your registration is her	ment has examined your application and the same
As per section, revocation of cancellation of registration be revocation of cancellation of registration under the S	
	Digital Signature
	Name of Proper officer
	(Designation)
	Jurisdiction – Center/ State
Date	
Place	

Government of India /<<State>>

Department of -----

Form GST REG-19

[See Rule-----]

Notice for Seeking Clarification / Documents relating to Application for << Revocation of Cancellation>>

Reference Number :	<< Date- DD/MM/YYYY>>
То	
Name of the Applicant/ Taxpayer	
Address of the Applicant/Taxpayer	
GSTIN*	
Application Reference No. (ARN):	Dated DD/MM/YYYY
This is with reference to your << registration>> application referred a Services Tax Act, 20 The Department has examined your application following reasons:	
1.	
2.	
3.	
ϕ You are directed to submit your reply by (DD/MM/YYYY)	
ϕ *You are hereby directed to appear before the undersigned auth (HH:MM)	nority on (DD/MM/YYYY) at
If no response is received by the stipulated date and time liable for rejection. Please note that no further notice / reminder will	
	Digital Signature
	Name of the Proper Officer
	Designation

Government of India / <<State >> Government Department of -----

Form GST REG-20

[See Rule -----]

Application for Enrolment of Existing Taxpayer						
Taxpayer Details						
1. Provisio	onal ID					
2. Legal Na	ame (As per PAN)					
3. Legal Name (As per State/Center)						
4. Trade I	Name					
5. PAN of t	he Business					
6. Constitu	ition					
7. State						
7A Sector, Circle, Ward, etc. as applicable						
7B. Center	Jurisdiction					
8. Reason	of liability to obtain Reg	istration	Regi	stration und	ler earlier law	
9. Existing	Registrations					
Sr. No.	Type of Registration			Registration Number		Date of Registration
1	State VAT Registration	ı				
2	CST Registration No.					
3	Service Tax Registration	on				
4	Central Excise Registration					
5	IEC No. (Importer Exporter Code)					
6 Corporate / LLP Identity Number						
10. Details	of Principal Place of B	usiness				•
Building N	o. /Flat No.				Floor No	

Name of the Premises/Building				Road/Street		
Locality/Village				City / District		
State				PIN Code		
Latitude				Longitude		
Contact Information						
Office Email Address				Office-Telephone Iumber		
Mobile Number			0	Office Fax No		
10A.Nature of Possession of Prem	ises (C)wn; Leased; Re	nted	d; Consent; Share	ed)	
10B.Nature of Business Activities I	oeing carri	ied out				
Factory / Manufacturing	Wholesa	le Business C	R	etail Business	0	Warehouse/Depot
Bonded Warehouse	Service F	Provision C	0	office/Sale Office	0	Leasing Business
Service Recipient	EOU/ STP/ EHTP		S	SEZ O		Input Service Distributor (ISD)
Works Contract						
11. Details of Additional Places of	Business					
Building No/Flat No				Floor No		
Name of the Premises/Building				Road/Street		
Name of the Premises/Building Locality/Village				Road/Street City/ District		
Locality/Village				City/ District		
Locality/Village State				City/ District PIN Code		
Locality/Village State Latitude		Office Teleph	one	City/ District PIN Code Longitude		
Locality/Village State Latitude Contact Information		Office Teleph Office Fax No		City/ District PIN Code Longitude		
Locality/Village State Latitude Contact Information Office Email Address	ses (Office Fax No		City/ District PIN Code Longitude	red)	
Locality/Village State Latitude Contact Information Office Email Address Mobile Number		Office Fax No		City/ District PIN Code Longitude Number	red)	
Locality/Village State Latitude Contact Information Office Email Address Mobile Number 11A.Nature of Possession of Premi	eing carrie	Office Fax No	ente	City/ District PIN Code Longitude Number	red)	Warehouse/Depot
Locality/Village State Latitude Contact Information Office Email Address Mobile Number 11A.Nature of Possession of Premi	eing carrie	Office Fax No Own; Leased; R	ente	City/ District PIN Code Longitude Number ed; Consent; Sha	0	Warehouse/Depot Leasing Business

								(ISD)	
Works Contr	ract								
Add More									
12. Details o	12. Details of Goods/ Services supplied by the Business								
Sr. No.	Descript	ion of Goods						HSN Cod	e
Sr. No.	Descript	ion of Service	es					Service A	Accounting Code
13 Total Bar	nk Accoun	ts maintaine	d by you fo	r conducting Bu	ısiness				
				_					
Sr. No.	Account	Number	Type of Account	IFSC	Bank Na	me	me Brai		ess
14. Details Managing Co	-			rta/Managing I of Trustees etc.	Directors	and wh	ole 1	time Dire	ctor/Members of
Name			<first Name></first 	<middle name=""> <last name<="" td=""><td>lame</td><td>></td><td></td></last></middle>			lame	>	
Name of Fath	ner/Husba	ind	<first Name></first 	<middle name=""></middle>		<last n<="" td=""><td colspan="2"><last name=""></last></td><td><photo></photo></td></last>	<last name=""></last>		<photo></photo>
Date of Birth		DD/ MM/ Y	ΎΥΥ	Gender <male,< td=""><td>le, Femal</td><td>e, Ot</td><td>her></td><td></td></male,<>		le, Femal	e, Ot	her>	
Mobile Num	ber			Email Address					
Telephone N	umber								
Identity Info	rmation								
Designation				Director Ident	fication N	umber			
PAN			Aadhaar Numl	per					
Are you a citizen of India?		<yes no<="" td=""><td>)></td><td>Passpo</td><td>ort Numbe</td><td>er</td><td></td><td></td></yes>)>	Passpo	ort Numbe	er			
Residential A	ddress		•		•				
Building No/	Flat No				Floor N	10			
Name of the Premises/Building					Road/9	Road/Street			

Locality/Village				City/ [District		
State				PIN Co	ode		
15. Details of Primary Authorized	15. Details of Primary Authorized Signatory						
Name	<first Name></first 	>	<middle name=""></middle>		<last name<="" td=""><td>></td><td></td></last>	>	
Name of Father/Husband	<first Name></first 	>	<middle name=""></middle>	<last name=""></last>		>	(Dhata)
Date of Birth	DD / MM / YYYY		Gender		<male, female<br="">Other></male,>	е,	<photo></photo>
Mobile Number			Email Address				
Telephone Number							
Identity Information							
Designation	Director Id		Director Identific	ification Number			
PAN			Aadhaar Numbe	r			
Are you a citizen of India? <yes no=""></yes>		>		Passpo	ort Number		
Residential Address							
Building No/Flat No			Floor N		Floor No		
Name of the Premises/Building			Road		Road/Street		
Locality/Village				City/ [District		
State				PIN Co	ode		
Add More							

List of Documents Uploaded

A customized list of documents required to be uploaded as per the field values in the form should be auto-populated with provision to upload relevant document against each entry in the list. (Refer instruction)

16. Aadhaar Verification

I on behalf of the holders of Aadhaar numbers provided in the form, give consent to "Goods and Services Tax Network" to obtain details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

17. Declaration

I, hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Digital	Signature/E-Sign
Name of the Authorized Signatory	Place	
Designation of Authorized Signatory	Date	

Instruction for filing Application for enrolment

- 1. Every person registered under an earlier law and who has provided a Permanent Account Number issued under the Income Tax Act, 1961 under that law shall be granted registration on a provisional basis.
- 2. Every person who has been granted a provisional registration shall furnish the information electronically by filing application along with such documents as specified in the said application, on the Common Portal either directly or through a Facilitation Centre, notified by the Board or Commissioner.
- 3. The information can be uploaded on the Common Portal by logging on the portal with provisional identity and password provided to the taxpayers.
- 4. If the information and the particulars furnished in the application are found, by the proper officer, to be correct and complete, the provisional registration granted under sub-rule --- of rule --- shall be confirmed.
- 5. If the particulars and/or information specified have either not been furnished or not found to be correct and complete, the proper officer shall cancel the provisional registration granted under sub-rule --- of rule --- after giving an opportunity of being heard.
- 6. Certificate of registration, incorporating the Goods and Service Tax Identification Number (GSTIN) therein, shall be made available on the Common Portal.
- 7. Every person registered under any of the earlier laws, who is not liable to register under the Act may, at his option, file electronically an application at the Common Portal for cancellation of the registration granted provisionally to him and the proper officer shall, after such enquiry as may be deemed fit, cancel the said provisional registration.

8. Authorization Form:-

For each Authorised Signatory mentioned in the application form, Authorization or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I/We ---

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

hereby solemnly affirm and declare that << name of the authorized signatory>> to act as an authorized signatory for the business << GSTIN - Name of the Business>> for which application for registration is being filed/ is registered under the Goods and Service Tax Act, 20___.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

2.

Acceptance as an authorized signatory

,	nereby solemnly accord my acceptance to act as authorized and all my acts shall be binding on the business.
	Signature of Authorised Signatory
	Designation/Status
Date	
Place	

Instruction for filing online form:-

- Enter your Provisional ID and password as provided by the State VAT/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided.
 The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified.
- Documents required to be uploaded as evidence are as follows:-

Photographs wherever specified in the Application Form (maximum 10)
 Proprietary Concern – Proprietor
 Partnership Firm / LLP – Managing/ Authorized

Partners (personal details of all partners is to be submitted but photos of only ten partners including that of Managing Partner is to be submitted)

HUF – Karta

Company – Managing Director or the Authorised Person

Trust - Managing Trustee

	Association of Person or Body of Individual –Members of Managing Committee (personal details of all members is to be submitted but photos of only ten members including that of Chairman is to be submitted)
	Local Body – CEO or his equivalent
	Statutory Body – CEO or his equivalent
	Others – Person in Charge
2.	Constitution of Taxpayer: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal/Additional Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) & (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
4	Bank Account Related Proof:
	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
5	For each Authorised Signatory: Letter of Authorization or copy of Resolution of the Managing Committee or Board of Directors to that effect as specified.

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorized Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Key Managerial Persons
Public Limited Company	Managing / Whole-time Directors and Key Managerial Person
Society/ Club/ Trust/ AOP	Members of Managing Committee

Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Key Managerial Person
Unlimited Company	Managing/ Whole-time Director and Key Managerial Person
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer (CEO) or Equivalent
Statutory Body	Chief Executive Officer (CEO) or Equivalent
Foreign Company	Authorized Person in India
Foreign Limited Liability Partnership	Authorized Person in India
Others	Person In charge

Application is required to be mandatorily digitally signed as per following:-

SI. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC)
2.	Other than above	Digital Signature Certificate e-Signature

Note :- 1. Applicant shall require to register their DSC on Common portal.

2. e-Signature facility will be available on the common portal for Aadhar holders.

All information related to PAN, Aadhaar, DIN, CIN, LLPIN shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the Common Portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

Acknowledgement

Enrolment Application - Form GST- has been filed against Application Reference Number (ARN) <......>.

Form Number : <......>

Form Description : <Application for Enrolment of Existing Taxpayers>

Date of Filing : <DD/MM/YYYY>

Taxpayer Trade Name : <Trade Name>

Taxpayer Legal Name : <Legal Name as shared by State/Center>

Provisional ID Number: < Provisional ID Number>

It is a system generated acknowledgement and does not require any signature



And Government of <State> Department of......

Form GST REG-21 [See rule ----]

Provisional Registration Certificate

Central Goods and Services Tax Act, <20--> and <State> Goods and Services Tax Act, <20-->

1.	Provisio	onal ID			
2.	PAN				
3.	Legal N	ame			
4.	Trade N	lame			
5.	5. Registration Details under Earlier Law				
	Act		Registration Nun	nber	
(a)					
(b)					
(c)					
Date		<date cr<="" of="" td=""><td>eation of Certificate></td><td>Place</td><td><state></state></td></date>	eation of Certificate>	Place	<state></state>

This is a Provisional Registration Certificate issued under the provisions of Central Goods and Services Tax Act, 20-- and <State> Goods and Services Tax Act, 20--.

This certificate will be valid till <30th September, 20__> or any other date notified in the Official Gazette. Final Registration Certificate will be issued after verification of Application for Enrolment.

	Government	of India /< <state>></state>	
	Departm	ent	
	Form	GST REG-22	
	[Se	re Rule]	
Reference No << Refere	nce Number >>	<<	Date-DD/MM/YYYY>>
То			
(Name and Address)			
Registration ID (GSTIN/P	Provisional ID)		
Application Reference N	lo. (ARN)	Da	ted – DD/MM/YYYY
	Order for Cancellation	n of Provisional Registrat	ion
This is with reference t Services Tax Act, 20	o your Application for er	rolment referred above	filed under the Goods and
□Whereas no reply to	show cause notice has be	een filed; or	
☐Whereas on the day	fixed for hearing you did	not appear; or	
	tment has examined your ur registration is liable to l	• •	ade at the time of hearing, and reason(s).
The effective date of Car	ncellation of registration is	s < <dd mm="" yyyy="">>.</dd>	
-	tion under Central Good on under State Goods and		Goods and Service Tax is also ds and Service Tax Act.
tax credit claimed on second control c	the goods lying in stock, ten days> from the date	, including capital goods of service failing which t	ccount of reversal on the input as per section of CGST/he amount will be recovered in sorder is also available on your
Head	IGST	CGST	SGST
Tax			
Interest			
Penalty			
Others			
Total			
Place:			
Date:			Digital Signature
			< Name of the Officer>
			Designation
			Center/State Jurisdiction

Government of India /< <state>></state>	
Department	
Form GST REG-23	
[See Rule]	
Reference No << Reference Number >>	< <date-dd mm="" yyyy="">></date-dd>
То	
Provisional ID	
Name	
Address	
Application Reference Number(ARN) <arn></arn>	Dated – <dd mm="" yyyy=""></dd>
Intimation of discrepancies in Application for Enrolme	nt of Provisional ID
This is with reference to your application referred above, filed	
Services Tax Act, 20 The Department has examined your application an satisfactory for the following reasons:-	d the same has not been found
1	
2	
You are required to file an Amendment Application within 15	days from the receipt of this
intimation, if not filed already to rectify the above errors. Failure to rectify	y the discrepancies could entail
initiation of cancellation proceedings.	a and DCC of the Duamon Office.
Nam	e and DSC of the Proper Officer
	Designation
Doto	Jurisdiction Center/ State
Date	
Place	

Government of India /<<State>> Department of ------

Form GST REG-24

[See rule ----]

Application for Cancellation of Registration for the Migrated Taxpayers not liable for registration under Goods and Service Tax Act 20....

Part A

1. Provisional ID		
2. Password		
3. Email ID		
4. Mobile Number		
	Part B	
5. Legal Name (As per PAN)		
6. Legal Name (As shared by State/Center)		
7. Address for correspondence	Building No./ Flat No.	
	Floor No.	
	Name of Premises/ Building	
	Road/ Street	
	Locality/ Village	
	District	
	State	
	PIN Code	
	Email	
	Mobile (with country code)	
	Telephone Number (with STD code)	
	FAX Number	
8. Reason for Cancellation	Ceased to be liable to pay tax	
9. Declaration		
(i) I / We < Name of the Proprietor/Karta/Authorised Signatory>, being <designation> of <legal< th=""></legal<></designation>		
Name (As per PAN)> do hereby state that I/We am/ are not liable to registration under the provisions of		

Goods and Service Tax Act 20.....

(ii) The Provisional ID issued to me shall be deemed to have not been issued.

10. Verification

I/We < >hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed.

Aadhaar Number	Pe	Permanent Account Number		
		Digital Signature/E-Sig	gn of Authorized Signatory	
Full Name				
Designation / Status				
Place				
Date		DD/MM/YYYY		

Government of India	/< <state>></state>
---------------------	------------------------

Department of -----

Form GST REG-25

[See Rule ---]

Application for extension of registration period by Casual / Non-Resident taxable person

1.	GSTIN		(Based on login to be auto populated)			
2.	Name		(To be auto-populated)			
3.	Address		(To be auto-populated)			
4.	Period of Validity	(original)	<from< th=""><th>DD/MM/YYYY</th><th>То</th><th>DD/MM/YYYY></th></from<>	DD/MM/YYYY	То	DD/MM/YYYY>
5.	5. Period for which extension is requested.		<from< th=""><th>DD/MM/YYYY</th><th>То</th><th>DD/MM/YYYY></th></from<>	DD/MM/YYYY	То	DD/MM/YYYY>
6	6 Estimated Turnover for the extended period (Rs.) Estimated Tax Liability (Net) for the extended period (Rs.)				ed period (Rs.)	
			IGST	CGST	SGST	Total
7	Payment detail					
	CIN		Date		Amount	
	CIN		Date		Amount	
8. Declaration I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.						
	Digital Signature/E-Sign					
	Place Name of Authorized Signatory					
	Date Designation / Status					

Instruction for filing application for extension of validity

- **1** Application can be filed online before the expiry of the period of validity.
- 2. Application can only be treated as filed when advance payment of the net tax liability is being done.
- 3. After successful filing ARN will be generated which can be tracked online on Taxpayer/Applicant dashboard.

Government of India/State

Department of -----

Form GST REG-26

[See Rule -----]

Form for Field Visit Report

Center/State Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to be prefilled>>

Date of Submission of Report:-

Name of the Taxpayer

GSTIN/Unique ID Number -

Task Assigned by:- < Name of the Authority- to be prefilled>

Date and Time of Assignment of task:- < System date and time>

S. No.	Particulars	Input
1.	Date of Visit	
2.	Time of Visit	
3.	Location details	
	Latitude	
	Longitude	
	North – Bounded By	
	South – Bounded By	
	West – Bounded By	
	East – Bounded By	
4.	Whether address is same as mentioned in application.	Y/N
5.	Particulars of the Persons available at the time of Visit	
(i)	Name	
(ii)	Father Name	
(iii)	Residential Address	
(iv)	Mobile Number	
(v)	Designation / Status	
(vi)	Relationship with taxpayer, if applicable.	
6.	Functioning status of the Business	Functioning - Y / N
7.	Details of the premises	
	Open Space Area (in sq m.) - (approx.)	

	Covered Space Area (in sq m.) - (approx.)	
	Floor on which business premises located	
8.	Documents verified	Yes/No
9.	Upload photograph of the place with the pesite verification is conducted.	erson who is present at the place where
10.	Comments (not more than < 1000 characters	>
	Signature	
	Name of the Officer	
	Designation	
	Jurisdiction	